

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 12th JULY, 2024, 02:30 P.M.

**IA(IBC)/37/GB/2022
IA(IBC)/49/GB/2022
IA(IBC)/52/GB/2022
IA(IBC) /64/GB/2022
IA(IBC)/65/GB/2022
IA(IBC)/67/GB/2022
IA(IBC)/108/GB/2024 In IA(IBC)/37/GB/2022
CP(IB)/10/GB/2021**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	State Bank of India Vs Nayak Infrastructure Pvt. Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. A. Lal, Adv.
: Mr. S. Sharma, Adv.

For Respondent (s) : Mr. S. S. Roy, Adv.
: Ms. S. Tejawat, CA
: Ms. A. Priya, Adv.

ORDER

IA(IBC)/37/GB/2022

Both sides counsel present. Pleadings are complete.

List for arguments on **23.08.2024**.

IA(IBC)/49/GB/2022

Ld. Proxy Counsel Ms. A. Priya appears on behalf of the Counsel on record for the Liquidator and submits that due to some personal inconvenience the Ld. Counsel is unable to appear before this Tribunal today. Earlier they had sought permission of this Tribunal to file rejoinder.

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However, due to unavailability of certain documents of the Transaction Audit they are not in a position to file the rejoinder. With the available facts of the case and the documents available, they want to argue the matter. There is no representation for the Respondent.

List the matter for arguments on **23.08.20224**

IA(IBC)/52/GB/2022

Ld. Proxy Counsel appears on behalf of the Counsel on record for the Liquidator and submits that due to some personal inconvenience the Ld. Counsel is unable to appear before this Tribunal today. Seeks short adjournment.

In consideration of submissions matter adjourned to **23.08.20224**

IA(IBC) /64/GB/2022

Ld. Proxy Counsel appears on behalf of the Counsel on record for the Liquidator and submits that due to some personal inconvenience the Ld. Counsel is unable to appear before this Tribunal today. Seeks short adjournment.

In consideration of submissions matter adjourned to **23.08.20224**

IA(IBC)/65/GB/2022

Ld. Proxy Counsel appears on behalf of the Counsel on record for the Liquidator and submits that due to some personal inconvenience the Ld. Counsel is unable to appear before this Tribunal today. Seeks short adjournment.

In consideration of submissions matter adjourned to **23.08.20224**

IA(IBC)/67/GB/2022

No appearance for the Respondents.

List for further consideration on **23.08.2024**

IA(IBC)/108/GB/2024 In IA(IBC)/37/GB/2022

Ld. Counsel Mr. S. S. Roy, Central Government Counsel for the Respondent NFR, is present, accepts notice and seeks three weeks' time to file reply affidavit. Time granted. Copy of reply thereof shall be served on counsel on record for the opposite party.

List for further consideration on **23.08.2024.**

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)